CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 21st day of Fabruary, 2001.

CORAM: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, Member-A.

Orginal Application No. 1290 of 1996.

Dwarika Prasad Gupta, S/o Vindavan Gupta
R/o Vill. & Post Mahewa, Mauranipur, Distt. Jhansi.

.....Applicant.

Counsel for the applicant: - Sri G.K. Khanna

VERSUS

- Union of India through Mecretary, Ministry of Information and Broadcasting (Post & Telegraph)
 New Delhi.
- Senior Superintendent of Post Offices,
 Jhansi Division, Jhansi- 284001.

.....Respondents.

Counsel for the respondents: - Km. S. Srivastava

ORDER (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman)

By this application under section 19 of the Administrative Tribunal's Act. 1985 applicant has challanged the order dt. 22.11.1996 by which he has been

reverted to the post of Post Man. The grievance of the applicant is that he was serving as Mail Over Seer for last several years and he could not be reverted withiout any reason. In para 6 of the C.A respondents have stated that promotion to the post of Over Seer, 16 years service is necessary in Post Man cadre. On promotion in Over Seer cadre on completion of 16 years service in Post Man cadre and on the recommendarion Departmental Promotion Committee Sri M. D. Dubey was promoted as Over Seer, Mauranipur vide order dt. 22.11.1996. The applicant who was serving in officiating capacity was reverted to his orginal post. It has also stated that up to the date of order applicant had not completed 16 years service of Post Man. In the aforesaid facts and circumstances we do not find any illegality in the order. Applicant has no right to continue on the post. The .A is accordingly dismissed.

There will be no order as to costs.

Member- A.

Vice-Chairman.

/Anand/